



2026:AHC:13481

HIGH COURT OF JUDICATURE AT ALLAHABAD
WRIT - C No. - 423 of 2026

Jagdish

.....Petitioner(s)

Versus

State Of U.P. And 4 Others

.....Respondent(s)

Counsel for Petitioner(s) : Bhanu Kumar Ratnakar, Mohd. Monis
Counsel for Respondent(s) : Arun Kumar Pandey, C.S.C.

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. Against the ex-parte orders dated 17.10.2018, 22.10.2018 & 20.05.2019, restoration application was filed by the private respondents namely Kirathpal Singh & Ramniwas in Case No.RST/7658/2025 (Computerized Case No.T202513740507658). In the aforesaid case, vide order dated 20.06.2025, the orders dated 17.10.2018, 22.10.2018 & 20.05.2019 has been recalled and the case has been restored to its original number. Aggrieved with the aforesaid order, the petitioner has preferred the present petition.
2. After some arguments, a prayer has been made by learned counsel for the petitioner to direct the respondent No.2/Sub Divisional Officer, Gunnaur, District Sambhal before whom the matter is pending to decide the same expeditiously.
3. This prayer has not been opposed by learned counsel for the respondents.
4. Heard learned counsel for the parties and perused the record.
5. In the facts and circumstance of the case, the present petition is disposed of directing the respondent No.2/Sub Divisional Officer, Gunnaur, District Sambhal to decide the aforesaid case expeditiously but without granting any unnecessary adjournment to any of the parties unless there is no legal impediment.
7. It is made clear that this Court has not been adjudicated the matter on merits.

(Prakash Padia,J.)

January 20, 2026

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